

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-465/ND/2017

In the matter of

Mr. Deepak Seth

....PETITIONER

Vs.

Moods Hospitality (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC, 2016

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Shubhit , Advocate
Mr. Saad, Advocate

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and states that in view of the defects noticed by the Corporate Debtor, he is filing this Application.

Ld. Counsel for the petitioner seeks to withdraw this petition. Taking into consideration the same, the petition is allowed to be withdrawn with liberty to file a fresh petition in compliance with provisions of IBC, 2016.


(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit
24.1.2018